

FORM A	
PUBLIC ANNOUNCEMENT	
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF M/s. ARRDY ENGINEERING INNOVATIONS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	M/s.ARRDY Engineering Innovations Private Limited
2. Date of incorporation of Corporate Debtor	07-10-1987
3. Authority under which Corporate Debtor is incorporated/ registered	Companies Act 1956, ROC-Vijayawada
4. Corporate identity No/ limited liability identification No. of corporate debtor	U74140AP1987PTC007843
5. Address of the registered office and principal office (if any) of corporate debtor	9-30-4, SIRIPURAM, VISAKHAPATNAM, ANDHRA PRADESH, A.P-530003, INDIA.
6. Insolvency commencement date in respect of Corporate Debtor	15-11-2021 (Order Pronounced on 15-11-2021 and Received on 16-11-2021)
7. Estimated date of closure of insolvency resolution process	14-05-2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Immaneni Eswara Rao IBBI/IPA-001/IP-P01224/2018-19/11943
9. Address and e-mail of the interim resolution professional, as registered with the Board	40-26-22, Mohiddin Street Opp. BSNL Exchange, Labbipeta, MG Road, Vijayawada, Krishna, Andhra Pradesh -520010 Email: ier_ca@outlook.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Sankalp Restructuring Private Limited, Unit 113, 1st Floor, Manjeera Trinity Corporate, KPHB Phase-3, Kukatpally, Hyderabad-500072, Email: ip.arryd@gmail.com
11. Last date for submission of claims	30-11-2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable
Notice is hereby given that the National Company Law Tribunal, Amaravathi Bench has ordered the commencement of a corporate insolvency resolution process of the M/s.ARRDY Engineering Innovations Private Limited on 15th November 2021. The creditors of M/s.Arrdy Engineering Innovations Private Limited are hereby called upon to submit their claims with proof on or before 30-11-2021 to the interim resolution professional at the address mentioned against entry No. 10. The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
Date : 18-11-2021 Place : Vijayawada Sd/- ImmaneniEswara Rao IBBI/IPA-001/IP-P01224/2018-2019/11943	

THE HANS INDIA DATED 19-11-2021



Sd/-
Immaneni Eswara Rao
IBBI/IPA-001/IP-P01224/2018-19/11943